

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 124 of 2021**

**IN THE MATTER OF:**

**N.P. Dhamania** **....Appellant**

**Vs.**

**ANS Apartment Pvt. Ltd.** **....Respondent**

**Present:**

**For Appellant:** **Mr. Partha Sil and Mr. Tavish Bhushan Prasad,**  
**Advocates**

**For Respondent:** **Mr. R.P. Bhardwaj, RP**  
**Mr. GP Madaan, Mr. Aditya Madaan and**  
**Mr. Shravan Chandrashekhar, Advocates**

**With**

**Company Appeal (AT) (Ins.) No. 125 of 2021**

**IN THE MATTER OF:**

**Mayank Dhamania** **....Appellant**

**Vs.**

**ANS Apartment Pvt. Ltd.** **....Respondent**

**Present:**

**For Appellant:** **Mr. Partha Sil and Mr. Tavish Bhushan Prasad,**  
**Advocates**

**For Respondent:** **Mr. R.P. Bhardwaj, RP**  
**Mr. GP Madaan, Mr. Aditya Madaan and**  
**Mr. Shravan Chandrashekhar, Advocates**

**O R D E R**  
**(Virtual Mode)**

**15.04.2021:** Learned Counsel for the Resolution Professional submits that Reply and Rejoinder in these Appeals have already been filed.

List both these Appeals 'for Admission (After Notice) Hearing' on **27<sup>th</sup> May, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*sa/md*